

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.104
(IB)-1744(ND)/2019
IA/2185/2021

IN THE MATTER OF:

Canara Bank ... **Applicant/Petitioner**

Versus

M/s. BullandBuildtech Pvt. Ltd. ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Ms.Prachie Jain for RP, Mr. Alok Sharma and Ms. SomyaStuti for Respondents.

ORDER

Mr. Alok Sharma representative of the Respondent Company accepts the notice and seeks 2 weeks' time to file the reply. Prayer is allowed. Respondent is directed to file the same within two weeks from today. During this period, the Respondent shall not disconnect the power supply.

List the matter on 31st May, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)